

FORM NO. C.A.-1

[Refer Rule 3 of the Customs (Appeal) Rules, 1982]

**Form of Appeal to the Commissioner (Appeals) under Section 128
of the Customs Act, 1962**

- (1) No.....of.....19.....
- (2) Name and address of the appellant.
- (3) Designation and address of the officer passing the decision or order appealed against and the date of the decision or order.
- (4) Date of communication of the decision or order appealed against to the appellant.
- (5) Address to which notices may be sent to the appellant.
- (6) Whether duty or penalty or both is deposited : If not, whether any application for dispensing with such deposit has been made. (A copy of the Challan under which is deposit is made shall be furnished).
- (6A) Whether the appellant wishes to be heard in person.
- (7) Reliefs claimed in appeal.

**Statement of facts
Grounds of appeal**

- (i)
- (ii)
- (iii) etc.

*Signature of authorised
representative, if any.*

*Signature of the
appellant.*

Verification

I, the appellant, do hereby declare that what is stated above is true to the best of my information and belief.

Verified today, the.....day of.....19.....

Place.....

Date.....

*Signature of authorised
representative, if any.*

*Signature of the
appellant.*

- Notes :
- (1) The grounds of appeal and the form of verification shall be signed by the appellant in accordance with the provisions of Rule 3 of the Customs (Appeals) Rules, 1982.
 - (2) The form of appeal, including the statement of facts and the grounds of appeal shall be filed in duplicate and shall be accompanied by a copy of the decision or order appealed against.